

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No.362/97

Friday the 1st day of October 1999.

CORAM

HON'BLE MR A.M.SIVADAS, JUDICIAL MEMBER
HON'BLE MR G.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

1. T.P.Lakshamanan
Carpenter
Defence Security Corps Centre
Kannur.
2. K.S.Venugopalan
Carpenter
Defence Security Corps Centre
Kannur.
3. K.Sunny Francis
Tailor, Defence Security Corps Center
Kannur.
4. P.T.Balakrishnan
Tailor
Defence Security Corps Centre
Kannur.

...Applicants.

(By advocate Mr P.K.Madhusoodhanan)

Versus

1. The Commandant
Defence Security Corps Centre
Kannur.
2. The Controller of Defencen Accounts
(Security Corps)
Teynampet, Madras-18.
3. Director
Defence Security Corps
Army Head Quarters
New Delhi.
4. Union of India represented by the Secretary
Ministry of Defence
New Delhi.

...Respondents.

(By advocate Mr James Kurian, ACGSC)

The application having been heard on 1st October 1999,
the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR A.M.SIVADAS, JUDICIAL MEMBER

Applicants, four in number, seek to declare that they are entitled to get the benefits of upgradation of pay as ordered in Annexures A1, A2 and A11 and as ordered in various decisions of this Tribunal and to direct the respondents to extend, grant and disburse to them upgradation of pay in the scale of Rs. 260-400 as ordered in Annexures A1, A2 and A11 with consequential benefits within a time limit.

2. When the OA was taken up for hearing, learned counsel for the applicants submitted that it is suffice to direct the first respondent to consider and pass appropriate orders on the representations submitted by the applicants, permitting the applicants to submit a supplemental joint representation since earlier representations did not contain sufficient details. Learned counsel appearing for the respondents submitted that there is no objection in adopting such a course.

3. The applicants are permitted to submit a supplemental joint representation to the first respondent within three weeks from today, through proper channel if so advised. The first respondent is directed to consider and dispose of Annexures A5 to A8 representations along with the joint supplemental representation if received within four months from today.

The OA is disposed of as above. No costs.

Dated 1st October 1999.



G. RAMAKRISHNAN
ADMINISTRATIVE MEMBER



A. M. SIVADAS
JUDICIAL MEMBER

aa.

Annexures referred to in this order:

A-1: True copy of the order No.3818/DS(O&M) CIV-1/84 dated 15.10.84 issued by the 4th respondent.

A-2: True copy of the order No.17(5)/89-D(CIV-1) dated 19.4.93 issued by the first respondent.

A-11: True copy of the order No.89550/Pay/ORG.O.Reg.I(Pers)CA dated 14.9.86 issued from the office of the third respondent.

A5 to A8: Representations submitted by the applicants dated 5.1.96 to the first respondent.